

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

**Original Application No. 500/2012 with
Misc. Application No. 137/2013**

Date of order: 29/03/2016

Coram:

**Hon'ble Dr. K.B. Suresh, Judicial Member
Hon'ble Ms. Meenakshi Hooja, Administrative Member**

Suresh Kumar Meena S/o Shri Kishan Lal, Aged about 24 years, Resident of 46-Rohini Nagar, Goner Road, Jaipur-302025.

....Applicant

Ms. Kavita Bhati, counsel for the applicant.

VERSUS

1. Union of India through its Secretary, Ministry of Finance, Department of Revenue, Government of India, North Block, New Delhi.
2. The Joint Secretary (Adm.) Ministry of Finance, Department of Revenue, Central Board of Excise & Customs, North Block, New Delhi.
3. The Chief Commissioner, Central Excise, New Central Excise Building, 115, Maharshi Karve Road, Opp. Church Gate Station, Mumbai-400020.
4. The Secretary, Staff Selection Commission, (North Zone), New Delhi.

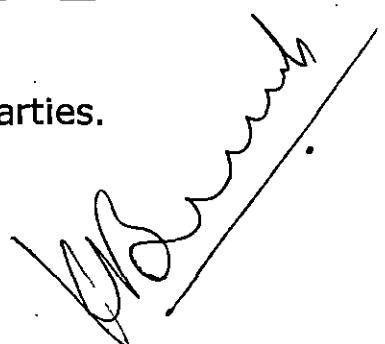
....Respondents

Mr. S. Shrivastava, Counsel for the respondents.

ORDER

Per : Hon'ble Dr. K.B. Suresh, Judicial Member

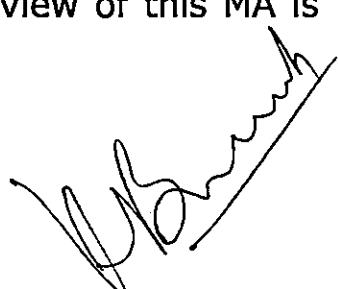
Heard the learned counsel for the parties.



2. The applicant, who was offered appointment by the respondents, sought some time to join the post and requested for extension of joining time on the ground that he is appearing for the Civil Services Mains Exam, 2011 and extension was granted with the condition specifically mentioning that he should ensure that he joins this department in any case on or before 31.01.2012, failing to join would lead to cancellation of offer of appointment. The applicant in spite of joining, again requested for extension of joining time on the ground that his mother is suffering from Tuberculosis. Tuberculosis is not such a disease which needs round-the-clock care. For the treatment of Tuberculosis, antibiotics are available. We have gone through the medical records. We could not find any illustration which is indicative of any serious infection. Annexure A/9 is just a receipt for having done an X-Ray and Annexure A/10 we could not decipher at all.

3. Reasons put forth by the applicant are not tenable or believable. The Original Application is, therefore, devoid of merit and hence dismissed. No costs. In view of this MA is also disposed of.


(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER


(DR. K.B. SURESH)
JUDICIAL MEMBER